

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:240
ANSWERED ON:18.02.2009
BRANCHES OF CO OPERATIVE BANKS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has received any proposal from States including Gujarat regarding setting up of more branches of co-operative banks;
- (b) if so, the details thereof, State-wise; and
- (c) the time by which such branches are likely to be set-up?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL)

(a) & (b): Reserve Bank of India has received proposals from various State Cooperative Banks (StCBs), including the Gujarat StCB, for opening of branches under Section 23 of the Banking Regulation Act, 1949 [As Applicable to Co-operative Societies (AACS)]. The State-wise particulars of these proposals are given in the Annex.

(c): The policy for issue of licence to the StCBs for opening of their branches under Section 23 of the Banking Regulation Act, 1949 (AACS) is under review. On finalisation of the policy after review, the proposals received for opening of branches will be processed as per the revised policy.

As regards opening of branches of Central Co-operative Banks (CCBs), it may be mentioned that as the CCBs are outside the purview of Section 23 of the Banking Regulation Act, 1949 (AACS), permission from Reserve Bank of India is not required for opening of branches.